

[श्री बी० डी० सास्त्री]

लिया है। मैं जानना चाहता हूँ कि यह नौगांव विन्च प्रदर्श का है या और कोई है।

अध्यक्ष महोदय : आप पहले वह स्टैमेंट पढ़ लीजिये, उस के बाद सवाल पूछना ही तो पड़ेगा।

I suppose the hon. the Home Minister will supply copies of his statement to the Members, not only to the Office.

Dr. Katju: May I request you to ask the Secretary to do it just now?

PAPERS LAID ON THE TABLE

REPLIES TO MEMORANDA re: DEMANDS FOR GRANTS (RAILWAYS), 1954-55

The Deputy Minister of Railways and Transport (Shri Alagasan): I beg to lay on the Table a copy each of certain further statements containing replies to certain memoranda received from members in connection with Demands for Grants (Railways) for 1954-55. [Placed in Library. See No. S-247/54.]

DECLARATION re: ASSIGNMENTS IN INDO-CHINA AND NOTES WITH PORTUGUESE GOVERNMENT re: PORTUGUESE POSSESSIONS.

The Deputy Minister of External Affairs (Shri Anil K. Chanda): I beg to lay on the Table a copy of each of the following papers:—

- (i) Declaration by the Government of India accepting assignments in Indo-China. [Placed in Library. See No. S-248/54.]
- (ii) Notes exchanged between the Government of India and the Portuguese Government on the subject of Portuguese possessions in India. [Placed in Library. See No. S-249/54.]

COMPANIES BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE.

Shri Pataskar (Jalgaon): I beg to move:

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to Companies and certain other associations, be extended upto the last day of the first week of the next session.”

Mr. Speaker: The question is:

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to Companies and certain other associations, be extended upto the last day of the first week of the next session.”

The motion was adopted.

FOOD ADULTERATION BILL—contd.

Mr. Speaker: The House will now proceed with the further consideration of the motion that the Bill to make provision for the prevention of adulteration of food, as reported by the Select Committee, be taken into consideration.

Shri T. K. Chaudhuri (Berhampore): May I ask what happens to item No. 1 in the Supplementary List of Business, regarding the modification of the decision of the Labour Appellate Tribunal?

Mr. Speaker: That will be laid on the Table tomorrow.

Shri Sadhan Gupta (Calcutta-South-East): Yesterday I was developing the point that the Bill, though a very salutary one, could not arouse the general enthusiasm of the country because of the obvious fact that this kind of a Bill would be rendered nugatory by the big interests involved in the production of food. There are many big interests involved in the